

Central Administrative Tribunal
Principal Bench

O.A. No. 173 of 2001



New Delhi, dated this the 18th July, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Dr. Kavita Dhalla,
W/o Shri Naveen Dhalla,
R/o 3358/11, Dhalla House,
Darya Ganj,
New Delhi-110002.
2. Dr. Shivangi Saghi,
D/o Shri R.K. Sanghi,
R/o 3, Ring Road,
Opp. Maharani Bagh,
New Delhi. .. Applicants

(By Advocate: Shri Pramod Gupta)

Versus

1. Govt. of NCT of Delhi through
the Chief Secretary,
5, Sham Nath Marg,
Delhi-110054.
2. The Principal Secretary,
Health & Family Welfare Dept.
Govt. of NCT of Delhi
Indraprastha Sachivalaya,
Indraprastha Estate,
New Delhi-110002.
3. The Director of Health Services,
Govt. of NCT of Delhi,
E Block, Saraswati Bhawan,
Connaught Place, New Delhi.
4. Union Public Service Commission
through the Secretary,
Dholpur House,
Shahjahan Road,
New Delhi-110011. .. Respondents

(By Advocate: Shri Harvir Singh)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. It is not denied that applicant's claims
are, fully covered by the Tribunal's order dated

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22.5.2001 in O.A. No. 2111/2000 Dr. Divpreet Sahni & Others Vs. Govt. of NCT of Delhi & others.

3. This O.A. succeeds and is allowed to the extent that Respondents are directed to extend to applicants the benefits contained in the aforesaid order in Dr. Sahni's case (supra) within three months from the date of receipt of a copy of this order w.e.f the date of their initial appointment. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

karthik